

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

35. C.P.(IB)-620(MB)/2022

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Sunil Kumar Nandkishore Gupta**  
**V/s**  
**State Bank of India**

**Section: 94(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Shavez Mukri a/w Vaibhav Kamble appeared for the  
Petitioner.

Heard the Counsel appearing for the Applicant/Personal Guarantor.  
The above Company Petition is filed by the Sunil Kumar Nandkishore  
Gupta for initiation of his Insolvency Resolution Process.

The Personal Guarantor invited the attention to the copy of the deed of  
guarantee executed by the Personal Guarantor in favour of the creditor  
dated 26.03.2008. Learned Counsel appearing for the Personal  
Guarantor further invited the attention of this bench to the notice dated  
10.04.2014 issued by the Punjab National Bank invoking the personal  
guarantee of the Corporate Debtor and also invited the attention of this  
bench to the proof of the invocation notice.

After hearing the submissions and upon perusing the above documents,

this bench appoints Mr. Amresh Shukla having IBBI Registration No. IBBI/IPA-0001/IP-P00120/2017-18/10255, email id: insolvencyprofessionalsindia@gmail.com address; F- 05, Jaideep Complex, 112, Zone-1, M.P. Nagar, Bhopal 462011 mob. No. 9425007441 as Resolution Professional to examine the Petition and filed his report within 10 days from the date of the uploading the order. List this matter on **27.06.2024** for submission of the report.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**